

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 895 of 2011

(Arising out of Order-in-Appeal No. 97/BOL/2011 dated 22.07.2011 passed by the Commissioner of Central Excise (Appeals-IV), Kolkata, 180, Santipally, Rajdanga Main Road, 6th Floor, Kolkata – 700 107)

M/s. Krishna Iron Foundry & Metal Works (P) Ltd. : Appellant

124, G.T. Road, Gopalpur,
Asansol, District: Burdwan – 713 304 (West Bengal)

VERSUS

Commissioner of Central Excise

: Respondent

Bolpur Commissionerate,
Sian, District – Birbhum (West Bengal)

APPEARANCE:

None for the Appellant

Shri K. Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75593 / 2024

DATE OF HEARING / DECISION: 20.03.2024

Order : [Per Bench]

When the matter was called, neither has anyone appeared on behalf of the appellant nor is there any adjournment request from them despite service of notice of hearing. It is noticed that even on the previous date of hearing, the appellant was unrepresented. Therefore, it appears that the appellant is not interested in pursuing their appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case upon filing of miscellaneous application for restoration of appeal.

(Dictated and pronounced in the open court)

Sd/-
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sd/-
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sdd